

(b) Details about the actual extent that would be released by the Punjab Government to accommodate other Government offices have not yet been received

(c) and (d) Representations from (i) Simla Hitkarni Sabha and (ii) The Help Save Simla Citizens Committee, Simla, have been received. The question of move of some offices to Simla, in order to utilise the surplus accommodation likely to be released by the Punjab Government, has been taken up for consideration on a priority basis, in consultation with the State Government and the Central Government Departments

Electric Fans

596. Shri Muhammed Elias: Will the Minister of Commerce and Industry be pleased to state the target of production of electric fans in the Second Five Year Plan?

The Minister of Industry (Shri Manubhai Shah): The target of production of electric fans in the Second Five Year Plan is 900,000 nos per annum

Gifts to Tibetan Refugees

598. Shri P. C. Borooh: Will the Prime Minister be pleased to state

(a) whether any exemption from customs duty was given in respect of gifts received from abroad for Tibetan refugees, and

(b) if so, the total amount for which exemption was allowed?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes, Sir

(b) No specific amount was fixed. The intention is to exempt all gifts received from abroad specifically intended for the relief of the Tibetan refugees from customs duty. For the present, the exemption is allowed for goods imported upto 7th November, 1959

Rest Houses for Tibetan Refugees

599. Shri P. C. Borooh: Will the Prime Minister be pleased to state:

(a) whether any rest houses were constructed at Runikheta and Kekrajhar in Assam for the Tibetan refugees; and

(b) if so, the amount spent on their construction?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes. Some temporary construction was undertaken at Runikheta while vacant Government buildings were used at Kokrajhar as a transit centre for refugees before they proceeded to Buxa or Missamari camp

(b) Amount spent on temporary construction was approximately Rs 1453

12 01 hrs.

MOTION FOR ADJOURNMENT

Flood Havoc in Howrah and Hooghly Districts

Mr Speaker. I have received notice of an adjournment motion from Shri Muhammed Elias regarding "the serious situation caused in the Districts of Howrah and Hooghly (West Bengal) due to the heavy floods occasioned by the navigation canal of DVC overflowing and destroying thousands of Bighas of paddy cultivation and forcing the people of the locality to abandon their homesteads and livestock"

Has the hon Minister to say anything on that?

The Minister of Irrigation and Power (Hafis Mohammed Ibrahim): I think there is no need for an adjournment motion. I have got no information on this at present. I have asked for it. It may be received within a few days. I will place that information before the House

Mr. Speaker: Very well It is not as an adjournment motion I was prepared to allow it I only wanted to know, in view of the allegation that a large extent of land over which paddy cultivation has been going on has been damaged, the actual situation from the hon Minister He wants a couple of days to gather the information and place it on the Table of the House or report to the House In view of that statement I disallow the adjournment motion

Shri Muhammed Elias (Howrah) May I make a little submission?

Mr Speaker Whatever he wants to say he can write to the Minister

Shri Muhammed Elias. In all the papers the news has come Taking the news, the hon Minister could have asked for information from the Government of West Bengal in that area It has been reported that due to the rains in the DVC canal area the level of the canal water has risen higher than the normal level of about 12 feet and that it was then decided to drain out some water through irrigation channels and with that end in view the lock-gate at Hoera under Magra police station in Hooghly district was lifted

Mr Speaker: Order order All that may be true

Shri Muhammed Elias It has been reported that about 70 per cent of the residents of the village have left their homes and there has been loss of several lakhs

Mr Speaker: Order, order When I am standing, the hon Member must resume his seat and not go on reading I was not prepared to read out the motion even, because it is a State subject primarily it is the concern of the State Government to manage the flood situation But it is a DVC one, water flows somewhere and then flows over that land, and because of that I only wanted to know from the hon. Minister whether he could help and place some facts before the House

Otherwise I would not have even read it Now that he has promised to gather the information and place it before the House, there is no need for this, and I disallow the adjournment motion

12 03 hrs

PAPERS LAID ON THE TABLE
DIRECTORS REPORT OF INDIAN RARE
EARTHS (PRIVATE) LIMITED

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) I beg to lay on the Table a copy of Directors' Report of the Indian Rare Earths (Private) Limited for the year ended the 31st March, 1958
[Printed in Library, Sec No. 171/500/59]

RULES RE RECRUITMENT TO CENTRAL
ENGINEERING SERVICES

The Minister of Works, Housing and Supply (Shri K. C Reddy). I beg to lay on the table a copy of each of the following rules framed under the proviso to Article 309 of the Constitution —

- (i) The Rules regulating direct recruitment to the Central Electrical Engineering Service, Class I, published in Notification No GSR 36, dated the 10th January, 1959
- (ii) The Rules regulating direct recruitment to the Central Electrical Engineering Service Class II published in Notification No GSR 37, dated the 10th January, 1959
- (iii) The Rules regulating direct recruitment to the Central Engineering Service Class II, published in Notification No GSR 38, dated the 10th January, 1959
- (iv) The Rules regulating direct recruitment to the Central Engineering Service, Class I, published in Notification No.